

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No.874 & 875 of 2023

IN THE MATTER OF:

Arvind Puranmal Badal

...Appellant

Versus

Neehal Mahamulal Pathan & Ors.

...Respondents

Present:

For Appellant: Mr. Arvind Kumar Gupta, Advocate.

For Respondents:

O R D E R

14.07.2023: **I.A. No. 2968 & 3006 of 2023:** Heard learned counsel for the Appellant. This is an application praying for condonation of delay. This Appeal has been filed against two orders dated 24.02.2022 and 10.11.2022. The Appeal has been e-filed on 23.05.2023. The Appeal according to the application itself has been filed with delay of 423 and 164 days' delay. The power vested with this Tribunal to condone delay is only of 15 days under Section 61(2) proviso. The prayer for condonation of delay of 423 and 164 days, as prayed in the application, cannot be granted. We are unable to condone the delay in filing the Appeal. Application for Condonation of Delay is dismissed. In result, Memo of Appeal is also rejected.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

Archana/nn